

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 212**

**New IA/1913/ND/2024 in IB/1112/ND/2018**

**IN THE MATTER OF:**

Knight Riders Sports Pvt Ltd	...	Applicant
Versus		
Global Fragrances Pvt Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/1913/ND/2024**

This is an application to take on record the 4th Progress Report filed by the Liquidator in the matter of Global Fragrances Private Limited in terms of Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 for the quarter ended on 31 .03.2024. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**